



The Kerala Professional Colleges or Institutions (Prohibition of Capitation Fee, Regulation of Admission, Fixation of Non-Exploitative Fee and Other Measures to Ensure Equity and Excellence in Professional Education) Amendment Act, 2007

Act 33 of 2007

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ACT 33 OF 2007

**THE KERALA PROFESSIONAL COLLEGES OR INSTITUTIONS
(PROHIBITION OF CAPITATION FEE, REGULATION OF ADMISSION,
FIXATION OF NON-EXPLOITATIVE FEE AND OTHER MEASURES TO
ENSURE EQUITY AND EXCELLENCE IN PROFESSIONAL EDUCATION)
AMENDMENT ACT, 2007**

An Act to amend the Kerala Professional Colleges or Institutions (Prohibition of Capitation Fee, Regulation of Admission, Fixation of Non- Exploitative Fee and Other Measures to Ensure Equity and Excellence in Professional Education) Act, 2006.

Preamble.-WHEREAS, it is expedient to amend the Kerala Professional Colleges or Institutions (Prohibition of Capitation Fee, Regulation of Admission, Fixation of Non-Exploitative Fee and Other Measures to Ensure Equity and Excellence in Professional Education) Act, 2006, for the purposes hereinafter appearing;

BE it enacted in the Fifty-eighth Year of the Republic of India as follows:-

1. *Short title and commencement.*-(1) This Act may be called the Kerala Professional Colleges or Institutions (Prohibition of Capitation Fee, Regulation of Admission, Fixation of Non-Exploitative Fee and Other Measures to Ensure Equity and Excellence in Professional Education) Amendment Act, 2007.

(2) It shall be deemed to have come into force on the 1st day of June, 2007.

2. *Amendment of section 6.*-In section 6 of the Kerala Professional Colleges or Institutions (Prohibition of Capitation Fee, Regulation of Admission, Fixation of Non-Exploitative Fee and Other Measures to Ensure Equity and Excellence in Professional Education) Act, 2006 (19 of 2006) (hereinafter referred to as the principal Act),-

(i) in sub-section (1), after the words “for determination of the fee” the words “from time to time” shall be inserted;

(ii) in sub-section (5), the words “for a period of three years” shall be omitted.

3. *Repeal and saving.*-(1) The Kerala Professional Colleges or Institutions (Prohibition of Capitation Fee, Regulation of Admission, Fixation of Non-Exploitative Fee and Other Measures to Ensure Equity and Excellence in Professional Education) Ordinance, 2007 (58 of 2007) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act, as amended by this Act
